

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A.711 of 1997

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

ADHIR DAS GUPTA S/o Late Amal Kumar Das Gupta, aged about 60 years, lastly employed in the office of the Indian Audit and Accounts Department, Directorate of the Audit (Food) at No.27 Mirza Galib Street, Calcutta-16, as Audit Officer (Rtd.) ex-occupant of the Central Government Quarters in respect of Flat No.465, Type- III, Block-AF, Salt Lake, Calcutta-64 and presently residing at Flat No.1/2, 213 Dum Dum Park, Calcutta-55. P.S. Lake Town.

... Applicant

Vs.

1. Union of India through the Indian Audit and Accounts Department, Directorate of Audit (Food) of 27 Mirza Galib Street, Calcutta-700 016.
2. The Estate Manager, Government of India, 5 Esplanade East, Calcutta-700 069.
3. Sr.Audit Officer (Admn.) C/o The Director of Audit (Food), 27 Mirza Galib Street, Calcutta-700 016.
4. The Junior Engineer (Civil), Office of the Central Public Works Department, Central Government Staff Quarters, AF Block, Salt Lake, Calcutta-700 064.

... Respondents

For the applicant : Mr.R.M.Reychedhury, counsel.

For the respondents: Mr.S.N.Das, counsel.

Heard on : 11.3.1998

Order on : 11.3.1998

ORDER

The simple dispute arises in this case regarding amount of damage charge regarding fixation of <sup>house</sup> rent for the period from 1.1.1996 to 8.3.1996, as claimed by the respondents by letter dated 7th May, 1997 (annexure 'A/6' to the application).

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2. Lt.counsel Mr.S.N.Das, appearing on behalf of the respondents, submits that the applicant may be asked to make a representation to the department for settlement of the dispute since the dispute is very simple regarding amount of damage rent.
3. I have considered the submissions of both the parties and it is found that by letter dated 7th May, 1997, respondents demanded Rs.7370/- from the applicant for the period upto 9.4.1996 towards rent and the applicant by a letter dated 8th July, 1996 (annexure 'A/3' to the application) had already deposited Rs.5806/- by cheque as licence fee for the period 1.1.1996 to 8.3.1996 and the respondents have acknowledged <sup>the</sup> ~~it's~~ <sup>Done</sup> receipt by issuing a receipt in favour of the applicant.
4. In view of the aforesaid circumstances, I direct the respondents to consider the representation of the applicant dated 8th July, 1996 (annexure 'A/3' to the application) and to settle the matter within two months from the date of communication of this order. Till the settlement of the dispute as ordered today, the order dated 7th May, 1997 (annexure 'A/6' to the application) shall remain in abeyance. If the applicant is aggrieved by the decision taken by the respondents, he is at liberty to file a fresh application, if necessary and if he thinks it fit and proper.
5. Application is disposed of accordingly. No order is passed as to costs.

*11/3/98*  
(D.Purkayastha)  
Judicial Member